

zation programme has been impressed on State Governments, many of whom have taken suitable steps to organize the flow of institutional finance to the mechanized fishing industry. The question of providing subsidy on fuel used by fishing boats has also been taken up for consideration. The observations of the Programme Evaluation Organization are being kept in view in finalizing the Annual Plans of the States. The report has also been furnished to the State Governments who are concerned with the implementation of the programmes of mechanization, refrigeration, marketing, training and welfare.

12 NOON

[MR. DEPUTY CHAIRMAN IN THE CHAIR]

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

ATTACK BY THE FOLLOWERS OF THE
DIVINE LIGHT MISSION ON THE OFFICE OF
THE TIMES OF INDIA, NEW DELHI

श्री सीताराम केसरी (बिहार) : श्रीमन्, मैं डिवाइन लाइट मिशन के अनुयायियों द्वारा 18 नवम्बर 1971 को टाइम्स आफ इंडिया, नई दिल्ली के कार्यालय पर किये गये आक्रमण की और जिसमें समाचार-पत्र की इमारत को भारी क्षति पहुंची, अनेक व्यक्तियों को चोटें लगीं और एक पुलिस कांस्टेबल की मृत्यु हुई, उसकी और गृह मंत्री का ध्यान दिलाता हूं।

गृह काय मंत्रालय में राज्य मंत्री

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS |
<SHRIK." C. PANT): Sir,... On the 18th
November about 500 followers of one Divine
Light Mission staged a

demonstration outside the Times of India building in New Delhi. The demonstrators resented the publication of an alleged incorrect report in the Nav Bharat Times about the Head of their Mission on the 11th November though the Newspaper had on the 13th itself published an explanation on behalf of the Mission. When the demonstrators assembled before the building, a Member of the Editorial staff of the paper agreed to meet their representatives. However, the demonstrators suddenly became riotous and started pelting stones at the building and the Policemen who had sought to prevent the entry of the demonstrators into the building. To disperse the riotous mob Police had to use tear-gas. In the course of these incidents 9 Policemen and 5 employees of the Times of India Press were injured. One of the injured Policemen, a CRP constable, subsequently died in hospital. Some damage was also caused to the building and some of the demonstrators sustained minor injuries. A case has been registered in connection with these incidents and is being investigated according to law. 17 demonstrators were arrested on the spot. A sum of Rs. 2500 has been sanctioned to the family of the deceased constable for immediate relief.

श्री सीताराम केसरी : उपसभापति जी, जो घटना 18 तारीख को घटी, वह बड़ी दुखद घटना है। समाचारपत्र की स्वाधीनता पर किसी तरह का भी आघात एक भयंकर तथा गम्भीर परिस्थिति का प्रतीक है। यह भी सच है कि जिस ढंग से प्रदर्शनकारियों ने हिंसात्मक रूप धारण किया है और संत वालयोगेश्वर के शिष्यों ने या अनुयायियों ने जो अनधिकृत टाइम्स आफ इंडिया की इमारत पर प्रवेश किया और जिसके कारण एक पुलिसमैन की मृत्यु हो गई कुछ दिनों के बाद और वह हिंसात्मक रूप रहा यह भी ठीक है, जैसा कि मंत्री महोदय के वक्तव्य से मालूम पड़ता है, कि इन्होंने जो कार्यवाही करनी चाहिए उस दिशा में की, मगर इस

[श्री सीताराम केसरी]

दुर्घटना को मेरे ख्याल से पुलिस रोक सकती थी और वह उसे रोकने में असफल रही क्योंकि जिस समय वह भीड़ चली, जिस समय वहाँ पुलिस मौजूद थी उस समय उन्हें रोक सकते थे। एक चीज जो मैं जानना चाहता था वह यह है कि यह घटना क्यों घटी। घटी इसलिए क्योंकि योगि ने अपने प्रवचन में जो बातें कहीं उनको हिन्दु-स्तान समाचार ने प्रस्तुत किया और नवभारत टाइम्स में उनका प्रकाशन हुआ और वह सन्त योगी की विचारधारा के खिलाफ थी या उनके अनुयायियों के दिमाग या दिल में यह भावना जमी कि नवभारत टाइम्स ने जानबूझकर इस तरह का प्रकाशन किया है। मैं समझता हूँ कि उनकी भावनाओं ने जो रूप धारण किया वह गलत है विशेषकर इस युग में जबकि प्रेम को और हर व्यक्ति को लिखने-बोलने की आजादी है। मुझे ऐसा लगता है कि ऐसे समय में इस घटना को जो रूप देने का प्रयत्न किया है वह गलत है। जनसंघ के कुछ नेताओं ने इसे यह रूप देने की कोशिश की कि वालयोग को तरज्जुह मिलती है और इसके बहुत से सदस्य लोग प्रशासन में ऊँचे ऊँचे पदों पर हैं और इस लिए उनके अनुयायियों को जह मित्री में कहना हूँ कि यह सरकार गलत है। यह झूठ है . . .

डा० भाई महावीर (दिल्ली) : श्रीमान ये सवाल पूछ रहे हैं या बता रहे हैं क्या सच है क्या झूठ है। प्रशासन में अफसर हैं या नहीं, यह मंत्री जी को बताने दीजिए। अपने आप सवाल पूछ रहे हैं और अपने आप जवाब दे रहे हैं।

श्री उपसभापति : आप सवाल पूछिए।

श्री सीताराम केसरी : मैं जानता हूँ कि सवाल आपने पैदा किया है।

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमान, कोई बात जोर से बोलने से सत्य नहीं हो जाती शांति से बोल सकते हैं।

श्री सीताराम केसरी : मेरी आवाज से उनको चोट लगती है। मेरी बुलन्द आवाज वे वर्जित कैसे करेंगे। मेरी आवाज से सच्चाई है। मेरे ख्याल से जब भीड़ चली . . .

डा० भाई महावीर : श्रीमान, अगर आप इन्हें भाषण करने देंगे तो हम भी भाषण करेंगे। सवाल पूछना है या भाषण करना है?

MR. DEPUTY CHAIRMAN: Order, order, please. We have to finish this Calling-Attention Motion quickly.

श्री सीताराम केसरी : समय जा रहा है, मैं क्या कहूँ।

श्री उपसभापति : सवाल पूछ लीजिए, आपने 5 मिनट ले लिए भाषण करने में।

श्री पीताम्बर दास (उत्तर प्रदेश) : केसरी जी ने जो कमेटी बनाई है हमारे लोग उसमें मौजूद हैं।

श्री सीताराम केसरी : कहने तो दीजिए स्वामी जी।

श्री ए० जी० कुलकर्णी (महाराष्ट्र) : ये स्वामी हैं?

श्री सीताराम केसरी : धर्म की ठेकेदारी करने वाली संस्था जनसंघ के लोग हैं स्वामी हैं . . .

डा० भाई महावीर : महोदय इस तरह की बेकार की बातें अगर चलने लगेंगी तो हम आगे नहीं चलने देंगे। किस विषय पर यह बोल रहे हैं? (व्यवधान) शोर मचाकर जोर से बोलने को ही तर्क समझा जायगा तो बाकियों को भी जोर से बोलना आता है। किस विषय पर बोलें जनसंघ की आलोचना करने के लिए बहुत मौके हैं।

श्री उपसभापति : आप सवाल पूछिये ।
आप को भाषण नहीं करना चाहिए ।

(*Interruption*)

श्री सीताराम केसरी : बात यह है कि
धर्म के ठेकेदारों ने . . .

MR. DEPUTY CHAIRMAN: No.
speech. Please put your question.

श्री सीताराम केसरी : चूंकी कुछ समय
उन्होंने हमारा ले लिया . . .

श्री उपसभापति : उन्होंने नहीं लिया ।
आपने ही ज्यादा समय ले लिया ।

(*Interruptions*)

श्री सीताराम केसरी : जब तक पृष्ठ-
भूमि को मैं आपके सामने नहीं रखूंगा . .

श्री उपसभापति : पृष्ठभूमि काफी हो
गई है । आप सवाल पूछिये ।

(*Interruptions*)

श्री सीताराम केसरी : उपाध्यक्ष महोदय,
ऐसे समय में जब कि मुल्क खतरे से गुज़र
रहा है कुछ लोगों ने सत्ता का इसमें
ईवाल्द करने की कोशिश की । इस समय
हमारे देश को हमारे राष्ट्र को एक होना
चाहिये क्योंकि हमारे ऊपर आक्रमण का
खतरा है । लेकिन इस मसले को एक
होना चाहिये ला एंड आर्डर को लेकर कुछ
लोग इसको एक हथकंडा बनाना चाहते ।
इस लिये मैं माननीय मंत्री महोदय से जानना
चाहता हूं कि जो 'टाइम्स आफ इंडिया' की
बिल्डिंग के सामने . . .

(*Interruptions*)

MR. DEPUTY CHAIRMAN: Please put
the question now. No speech.

एक माननीय सदस्य : एक भी प्रश्न
उन्होंने नहीं पूछा है ।

(*Interruption*)

श्री सीताराम केसरी : मैं सवाल ही
पूछ रहा हूं । उपाध्यक्ष महोदय मैं कह
रहा था कि जो सम्पादक नव भारत टाइम्स
हैं . . .

to a matter of
urgent public importance

श्री उपसभापति : आप सवाल पूछिये ।
(*Interruptions*)

श्री सीताराम केसरी : ये लोग चाहते
ही नहीं हैं कि मैं प्रश्न पूछूं क्योंकि इन लोगों
का इसमें बहुत हाथ है . . .

(*Interruptions*)

MR. DEPUTY CHAIRMAN: Ask your
question now, and make no speech.

श्री सीताराम केसरी : जिस समय ये
लोग . . .

MR. DEPUTY CHAIRMAN: You are
still making a speech.

SHRI SITARAM KESRI: I am asking a
question ...(*Interruptions*).

श्री उपसभापति : आप का क्या सवाल
है ।

श्री सीताराम केसरी : उपाध्यक्ष महो-
दय जिस समय यह हिंसात्मक प्रदर्शनकारी
वहां गये तो क्या उनों वाल योगेश्वर के
चेले थे या किसी दल के लोग भी थे क्योंकि
उन प्रदर्शनकारियों में . . . (*व्यवधान*)

MR. DEPUTY CHAIRMAN: Please don't
interrupt. He is putting question.

श्री सीताराम केसरी : उपाध्यक्ष यहो-
दय आप उनको मना नहीं करने हैं । तो
मैं यह जानना चाहता हूं कि उन प्रदर्शन-
कारियों में वाल योगेश्वर के अनुयायियों
के अलावा कोई राजनैतिक दल के लोग
भी थे या नहीं ।

Interruption

SHRI PITAMBER DAS: Before the-hon.
Minister replies. I stand on a point of personal
explanation, because my party by name has
been implicated. I will take two minutes to-
explain.

The thing is that in this Calling: Attention
niQtion the names of members of my party
are there along: with the names of Mr. Sita
Rams

[Shri Pitamber Das]

Kesri. Dr. Bhai Mahavir, Mr. Prem Manohar, Mr. Jagdish Prasad Mathur and others are there. And then Shri Yajee and Kesriji have formed a committee for seeking redress for the Press and the people who were attacked. Members of Jan Sangh and Members of R.S.S. are members of that committee also. Why did Mr. Sita Ram Kesri take this opportunity of beating the Jan Sangh with a stick which is not a proper one to beat with. He can find many other opportunities. Certainly this is not the opportunity for this. We have absolutely nothing to do with this episode.

SHRI K. C. PANT: Sir, since this dialogue seems to be between Mr. Kesri and the Jan Sangh Members. I do not know what I am required to answer. (*Interruptions*) I agree that this was a painful incident. I agree with Mr. Kesri fully that the freedom of the press must be preserved. In fact, the conduct of those who indulged in those violent activities can be described as being reprehensible. It was very very wrong for anyone to have taken recourse to such methods to protest against an alleged incorrect report in a paper particularly after the paper itself had published the verbatim by the Mission's office-) not see any justification for this kind of thing at all, and I agree with him entirely in his anxiety that such inroads into the freedom of the press, such attempts to use violent methods must be resisted and must be dealt with according to law, and we propose to deal with this matter according to the law and I have already indicated what steps we have taken.

श्री जगदम्बी प्रसाद यादव (बिहार) :
लेकिन उन्होंने महेश्वर योगी के बारे में
पूछा है। महेश्वर योगी के बारे में कोई
कांड हुआ भी है क्या ?

SHRI K. C. PANT: Seventeen persons have been arrested and those seventeen persons will be proceeded against according to the law, as I

said. Whether there is anyone belonging to any party or not is not the point and I do not really know whether anyone belongs to any party. The point is those who were indulging in these activities at this place as individuals will be proceeded against under law.

श्री सीताराम केसरी : मेरा एक
और प्रश्न है।

MR. DEPUTY CHAIRMAN: Only one.

श्री पीताम्बर दास : कुछ और रह
गया है हमारे बारे में कहने को क्या ?

SHRI LOKANATH MISRA (Orissa); I would like to know from the hon. Minister as to when the police came to know that there was a crowd assembling in front of the 'Times of India', and may I know whether the 'Times of India' press is in a remote place remote from the capital of India, Delhi, and whether it has a big field in front of it where even if there was a crowd assembling and gathering the police need not have taken cognizance of it? The point that arises out of this is that the 'Times of India' building is situated on the Bahadurshah Zafar Marg, a main road in the capital of India, and if even ten people or fifteen people start assembling, they block the road, and the immediate duty of the police then is either to disperse the crowd or to see that the traffic is not hindered. In this case, the hon. Minister said that all of a sudden the crowd turned riotous. They could not have turned riotous when five people had gathered there. They turned riotous according to the report in the newspaper when they were already more than 500 or 600; it may be even one thousand. Now, what did the police do till the crowd became one thousand? They should have prevented the crowd from obstructing the traffic itself, and subsequently when it assembled in front of that newspaper press, for which the hon. Minister is now showing a lot of sympathy. The police should

have taken cognizance of the crowd at the very beginning in order to preserve the freedom of the press. What did the police do at that particular moment? All these things came to happen later on because the police were negligent in the beginning.

SHRI K. C. PANT: Sir, the General Secretary of the Mission had written to the District Magistrate a day earlier and had indicated that the Mission wanted to hold a peaceful demonstration outside the press. The police was already there. It was not as though they arrived after the assembly of the crowd; they were already there. Sufficient police arrangements were made and within 15 minutes, that is, at 11.15, the SDM and the DSP also arrived there. Now, they proceeded to tackle the problem in a manner which is usually advocated by the House. Instead of attacking the people who had assembled there, they tried to prevent a breach of peace by talking to the Manager of the press, the Times of India, and the demonstrators who had assembled, trying to arrange a meeting between them so that the whole thing would blow over without a breach of peace. At one stage the Manager agreed to send an Assistant Editor and it seemed as though the two would meet and the whole thing would blow over, but later on the meeting did not take place because the demonstrators did not meet him and then, at that stage, the crowd started pelting stones and started approaching the building. So, the people in this case has acted with exemplary patience and has tried its best to avoid a situation which would lead to use of force and injury to persons. I think the police should be...

SHRI LOKANATH MISRA: On that point I have no complaint at all. My complaint is lack of alertness on the part of the police. I did not complain that they did not have the patience. They did not visualise that such a contingency might arise—that is what I was saying.

SHRI K. C. PANT: I do not think it is correct to say that they were not alert, Sir. But I think, one can say that the people outside should have shown patience. They did not. They were aroused, they were provoked by some of their own people instead of waiting for the dialogue to continue so that the two could meet and resolve the problem. After all, what was the problem? The problem was, a certain news item appeared in the newspaper. They said "we will publish the other version also". The matter should have ended there. It is naturally a small matter but it took an ugly turn. The police behaved with commendable patience, but it is unfortunate that this should have happened.

डा० भाई महावीर : श्रीमन्, इस घटना का एक पहलू जो सब से महत्व का है वह यही है कि अपने देश के प्रेस की स्वतंत्रता के ऊपर अगर इस तरह के दवाब आयेगे और कोई भी लोग सही या गलत शिकायत लेकर अगर किसी अखबार के ऊपर इस तरह का हमला करेंगे तो कोई भी समाचार-पत्र या पत्रकार आजादी से, निर्भयता से, अपना कार्य नहीं कर सकेगा। इसलिये जहाँ पर हमारे देश में लोगों को अपने धार्मिक या मजहबी मत रखने की और उसका अनुसरण करने की आजादी है . . .

श्रीमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : यह बतवचन है या अपनी राय है।

डा० भाई महावीर : . . . वहाँ पर जब यह प्रश्न उठता है कि किसी ने कानून को अपने हाथ में ले कर के पत्रों की आजादी के ऊपर दवाब डाला तो स्वाभाविक रूप से सरकार पिक्चर में आती है, सरकार का काम उसमें आन पड़ता है। मैं जानना चाहता हूँ, महोदय, कि मंत्री जी ने जो अभी बयान दिया उसमें कहा कि इस तरह से प्रदर्शन करने भये थे and suddenly the crowd became riotous.

[डा० भाई महावीर]

यह जो उनका जब्द 'सडेनली' है उस सम्बन्ध में क्या उनको यह विदित है— जहां तक मेरी जानकारी है— कुछ घंटे तक इस तरह का प्रदर्शन चलता रहा, भावग होते रहे, भावणों में काफी आपत्ति जनक नारे लगते रहे, सम्पादक नीचे आये, मुंह काला किया जायगा, वह आ कर के क्षमा मांगे—इस तरह की बातें कही जाती रहीं और घड़ी ले कर के देखते रहे कि 15 मिनट के अन्दर यह आ जाय, इसके बाद हम कार्यवाही करेंगे, अब 10 मिनट रह गये, अब पांच मिनट रह गये, इसके बाद हम अपनी कार्यवाही करेंगे, यह धमकी दी जाती रही थी, तो मैं नहीं समझ सका, मंत्री महोदय यह कैसे कहते हैं कि यकायक भीड़ ने वह दंगा करना शुरू किया। यकायक करने वाली बात नहीं हुई और इस ध्यानाकर्षण के प्रस्ताव का आधार यह है कि पुलिस जब वहां पर खड़ी थी, मजिस्ट्रेट जब वहां उपस्थित था और इस तरह की चेतावनियां दी जा रही थी— 2 मिनट हो गए, एक मिनट रह गया— और जब मिनट पूरा हो गया, भीड़ ने अपनी आस्तीनों को ऊपर चढ़ाया, उसके बाद वे मैदान में मानों कूदे, ऐसी सारी स्थिति में मंत्री महोदय इस बात को एक एक्जैम्पलरी पेशेन्स कहते हैं, वह मैं समझता हूं कि पेशेन्स कम है, इन्फेक्टिव्हेन्स ज्यादा है। मजिस्ट्रेट खड़े रहे जब कि सामने मानो आग लगाई जा रही हो, लेकिन उसको रोकने के लिये मजिस्ट्रेट या पुलिस कोई कार्यवाही न करें, इसको अगर मंत्री महोदय एक्जैम्पलरी पेशेन्स कहेंगे, तो मुझे लगता है कि अपने यहां पर रोज इस तरह की घटनाएँ करने के लिए भीड़ें आमादा होती रहेंगी और पुलिस उनको रोक नहीं पाएगी अगर आप कहते हैं यह पेशेन्स ठीक थी तो महोदय यह जो परिणाम निकला कि जो उन्होंने फसाद किया, हिंसा की, एक पुलिस कांस्टेबल मरा और अभी भी

उस समाचार पत्र का जो चौकीदार है उसकी हालत गम्भीर बतायी जा रही है, तो मैं जानना चाहता हूं : क्या मजिस्ट्रेट ने इतनी सारी बात बिगड़ते हुए देख कर भी समय पर कार्यवाही करने का निश्चय जो नहीं किया,— इसके बारे में आपने कोई जांच की है? अगर जांच नहीं की, तो मैं जानना चाहूंगा कि क्या आप जांच करेंगे ?

महोदय, इसके साथ ही साथ, इस आंदोलन जिसका जिक्र इसमें आया है और जिस का बहाना लेकर हमारे केसरी जी को जनसंघ पर बरसने की धुन सवार हो गई . . .

श्री सीताराम केसरी : आपके वाजपेयी जी ने कुछ अनुत्तरदायित्वपूर्ण बातें कहीं इसलिये मैंने कहा।

डा० भाई महावीर : बैठ जाइए। आपने बहुत उत्तरदायित्वपूर्ण बात कही इस आंदोलन के खिलाफ या इस घटना के सवाल पर जन संघ के सदस्यों ने भी रोष व्यक्त किया है, इसके ऊपर टिप्पणी की है और अगर केसरी जी को जो चुभा है वह यह है कि पिछले वर्ष इस आंदोलन के लिए सारे विजय चौक से लेकर इंडिया गेट तक क्री लान्स में लाखों आदमी वहां खड़े रहे . . .

श्री सीताराम केसरी : यह जनसंघ की सभ्यता है। इन्होंने न्यूज दिया है, इन्हीं के आदमियों के द्वारा इंजीनियर किया हुआ है, उन्होंने ही दरअसल किया है, और इस आंदोलन को हमारे सिर पर लादना चाहते हैं वह हमारे ऊपर लादने के लिए. .

(Interruptions)

श्री पीताम्बर दास : मैं जानना चाहता हूं इससे क्या मतलब है — हमारे सिर के ऊपर ?

श्री सीताराम केसरी : जिन प्रदर्शन-कारियों ने प्रदर्शन किया वे साम्प्रदायिक मनोभावना के प्रतीक हैं ।

डा० भाई महावीर : जैसे माननीय सदस्य चिल्लाते हैं वैसे ही हम भी चिल्ला सकते हैं । लेकिन यह केसरी किसी जंगल में नहीं हैं, चिड़ियाघर में नहीं हैं । सदन में केसरी न रहें एक सदस्य की तरह रहें । केसरी होने का मतलब सदन की मर्यादाओं को उल्लंघन करने का अधिकार नहीं है । ये जरा शांत रह कर बात करें ।

(Interruptions)

श्री पीताम्बर दास : मैं सिर्फ यह जानना चाहता था केसरी जी फरमा रहे हैं कि यह काम करके "हमारे सिर पर" डालना चाहते हैं । तो "हमारे" से क्या मतलब है ? मैंने केवल इतना पूछा है, आप जो कहते हैं यह काम करके "हमारे सिर पर" डालना चाहते हैं तो "हमारे" से क्या मतलब है । सरकार से मतलब है तो पंत जी मौजूद हैं और जवाब देंगे । ही इज मच स्ट्रान्गर दैन यू ।

श्री सीताराम केसरी : मैं उनकी बात करता हूँ । मेरा मतलब उनसे है

(Interruptions)

डा० भाई महावीर : महोदय आप इन पर नियंत्रण रखें नहीं तो मुझे भी चिल्ला कर उत्तर देना होगा ।

तो मैं यह कह रहा था कि पिछले वर्ष इस पंथ के अनुयायियों को इतना बड़ा क्षेत् कई दिनों तक इस्तेमाल करने का मौका दिया गया और वहाँ पर सब तरह का कूड़ा करकट गंदगी फैलायी । क्या उस समय सरकार ने कोई जांच की थी कि ये आंदोलन चलाने वाले लोग किस तरह से उस स्थान का इस्तेमाल करेंगे और अगर नहीं जांच की थी तो क्या सरकार के सामने अब ये बातें आई हैं—समाचारपत्रों में महोदय इस आंदोलन

के सम्बन्ध में यह बात छपी है कि जो रसीद ली जाती है जो दान लिया जाता है, उसके वास्ते कोई ट्रस्ट नहीं बनाया गया और जो रुपया आता है वह किसी धार्मिक और किसी विशिष्ट और सम्माननीय लोगों के बनाए हुए ट्रस्ट के हाथ में रहने की बजाए, यह जो एक परिवार है जिसके तीन भाई और हैं जिनमें से शायद एक को कृष्ण, एक को ब्रह्मा और एक को शिव का अवतार बताकर, इन तीनों के नाम पर वह सारी सम्पत्ति रखी जाती है । क्या सरकार ने इस बात की जांच करने की कोशिश की है कि इस सम्पत्ति का ठीक से इस्तेमाल होता है, उसके लिए कोई ट्रस्ट बनाया गया है या नहीं ? आखिरी बात जो मैं जानना चाहता हूँ वह यह है कि जब केस रजिस्टर हुआ है और मंत्री जी ने बताया है कि 17 लोगों के ऊपर मुकदमा बना है तो किन धाराओं के अन्तर्गत वह मुकदमा बना है क्योंकि एक पुलिस कांस्टेबिल मरा क्या इससे वह घटना हत्या बन गई या वह रायटिंग रही, अगर इसे पहले से रोकने की कोशिश की जाती तो क्या ऐसा गम्भीर परिणाम होता जो एक कांस्टेबिल के मरने के रूप में और एक चौकीदार के गम्भीर रूप में घायल हो जाने के रूप में हुआ अगर पुलिस इस घटना को रोकने के लिए समय पर कार्यवाही करती ?

श्री के० सी० पन्त : उपसभापति जी जहाँ तक प्रेस की स्वतंत्रता पर दबाव का प्रश्न है मैं डा० महावीर से बिल्कुल सहमत हूँ और मैंने पहले भी कहा केसरी जी के उत्तर में कि हम में से कोई गवारा नहीं कर सकता कि समाचारपत्रों पर इस तरह से दबाव डाला जाय । अगर कोई ऐसी भी राय वह व्यक्त करें जिससे हमारी सहमति न हो तब भी इस तरह से करना बड़ा गलत है ।

जहाँ तक पुलिस के बिहेवियर का प्रश्न है, ऐसे मामलों में जो मजिस्ट्रेट या पुलिस

[श्री के० सी० पन्त]

वहां पर मौजूद होती है। यह उसी के तय करने की बात है, उसी के जजमेंट की बात है कि किस समय टियर गैस इस्तेमाल करे, किस समय लाठी चार्ज करे या दूसरा कोई काम करे। सदन में जब ये बातें आती हैं तो आम तौर पर यह कहा जाता है कि पुलिस ने एक्सेसिव फोर्स यूज किया और आम तौर पर सलाह यह दी जाती है पुलिस को कि एक्सेसिव फोर्स मत यूज करो। अगर पत्थर चलने के पहले पुलिस फोर्स यूज करती तो शायद भाई महावीर कहते...

डा० भाई महावीर : मैंने पूछा था कि सडेली रायटिंग कैसे हो गई।

श्री के० सी० पन्त : रायटिंग सडेली होती है। वहां व्याख्यान हो रहे होंगे, लोगों को उकसाया जा रहा होगा, पुलिस ने यह बार्निंग भी दी कि आप यह न करिए, शांति बंग मत करिए और यह कोशिश की कि डिमॉन्स्ट्रेशन शांतिपूर्ण रहे। मैं समझता हूं कि अगर डा० महावीर की यह राय हो कि ऐसी धारदात अगर होले वाली है उसमें पुलिस पहले से टियर गैस छोड़ दे तो मैं उसको नोट किए लेता हूं आगे के लिए।

डा० भाई महावीर : अगर पॉलिटिकल डिवाइडेंशन होता जैसा पटेल चौक में हुआ तो पन्त जी को भेरी सलाह की जरूरत न थी, तब तो पुलिस टियर-गैस, लाठी चार्ज सब कुछ करती।

श्री उपसभापति : जवाब सुन लीजिए।

डा० भाई महावीर : आप यह कहिए कि हो सकता है कि स्पाट पर पुलिस को निर्णय करने में गलती हुई हो लेकिन आप तो उनके निर्णय को सटिफाई कर रहे हैं कि वह बड़ा कमंडेबिल था, एक्जैम्पलरी था। उसका परिणाम यह है कि एक आदमी

मर गया, एक आदमी मरने के करीब पहुंच गया।

श्री के० सी० पन्त : उसाध्यक्ष महोदय, उनको सन्तोष तब होगा जब मैं वह कहूं जैसा वह चाहें, दूसरी बात कहूं तो वे मुझे टोकने लगेंगे।

पिछले वर्ष की बात इन्होंने उठाई, मैं नहीं जानता वह बात आज कैसे उठी, लेकिन, मैं इतना अवश्य जानता हूं कि इस वर्ष मिशन के लोग मेरे पास भी आए थे कि इंडिया गेट पर उनको करने दिया जाय तीन दिन तक जलसा लेकिन इस साल गवर्नमेंट ने इजाजत नहीं दी, हम नहीं चाहते कि इंडिया गेट पर इस तरह के जलसे हों।

जहां तक धाराओं का प्रश्न है, ये मूकदमा 147, 148, 149, 486, 353, 332, 506, 452, 307 आई० पी० सी० के अन्तर्गत हैं, बाद में 302 इसमें जोड़ दिया गया है। जहां तक जांच का प्रश्न है, इन्वेस्टिगेशन चल रहा है।

डा० भाई महावीर : प्रापर्टी के बारे में?

श्री के० सी० पन्त : लोग कई तरह की प्रापर्टी रखते हैं। अगर आप हमको सूचना देंगे जिसके आधार पर जांच की जाय।

डा० भाई महावीर : अखबारों में समाचार छपे हैं।

SHRI KALYAN RQY (West Bengal) : Sir, I was surprised by the tone and temper of Mr. Pant today. But we do not want the police to jump the demonstrators as they do in relation to the working class movement. I wish in future Mr. Pant's police will show the same leniency as it has shown to the supporters of this Brahmachari or whatever he may be, Balayogeshwar. That part is known to Dr. Mahavir better. AH that I want him is to inquire, because

all of us, including the Jana Sangh, have condemned the force and the role of the police. Is it not a fact that all sorts of gurus and yogis are sprouting in India today? They are never short of cash. As a matter of fact, we find that all are inevitably accompanied by young boys and girls from California or Los Angeles and they are coming and are seen all over India. And all these demonstrations cannot take place without plenty of money. Then there are the ashrams in Hardwar. Lots of Government officers are seen going to these ashrams today, accompanying these gurus. I do not want to name the officers. But I know quite a few Joint Secretaries and Secretaries openly on their tables t>ut up the pictures of these gurus and yogis, and through this a lot of shady deals are transacted. And there is no doubt that some of the foreign missions are also involved in it. I would only like to put this question to Mr. Pant: Would he inquire into the source of finance not only of this particular yogi but also the other yogis who are giving all these lectures and touring all over India either in planes or in trains 01 in bullock-carts because it is a very serious development? And in future, unless he is strong, the security of the whole country and the whole secularism may be jeopardised.

* SHRI K. C. PANT: Sir, let us not reduce it as the entire dialogue bet-'ween the yogi and the commissar. I am glad that my hon. friend, even though by implication, has approved of the conduct of the police. And as far as his other question is concerned, about all sorts of gurus and yogis sprouting and young men and women accompanying them and their source of finance and so on, Sir, these things are allowed under the law. To the extent that they are allowed under the law and the Constitution. Government cannot take action.

SHRI A. G. KULKARNI He is concerned with young girls, why they are accompanied by them?

urgent public importance

SHRI K. C. PANT: Even that is permitted under the law. And not only the yogis but aiao others... (*Interruptions*) Commissars also.

SHRI KALYAN ROY: Particularly, the chairman of the cooperatives.

SHRI A. G. KULKARNI: Thank you very much.

SHRI K. C. PANT: So, the question of having a wide-range inquiry into the source of the funds of the yogis is really far beyond the scope of this limited question here. As I said earlier, if any specific information is received and, if it is found that there is something to be inquired into, then the Government can take action.

SHRI KALYAN ROY: I have asked that particular question whether they are going to enquire whether some foreign embassy is involved in financing these demonstrations and particularly, this kind of yogis.

SHRI K. C. PANT: Investigation is going on already.

SHRI CHITTA BASU (West Bengal) : May I know from the hon. Minister whether there is any attempt on the part of the police to collect intelligence about this Balayogeshwar, his antecedents, where he has come from, what is the object of his coming to Delhi and the purpose of his holding that kind of meeting and demonstration, etc? And why did the police itself give permission to hold a demonsstra' tion of that nature? I think something should be known about that Balayogeshwar himself. This is all the more important because of the fact that the Home Minister has agreed that somebody on behalf of that leading light met him and sought his permission to hold that kind of meeting ' in India Gate which was permitted the previous years, but this year it has been rejected. What is the basis of rejection? Is it merely because of i sanitary consideration or some i

consideration also? Would the hon'-ble Minister kindly assure the House

[Shri Chitta Basu]

that Yogis of this nature would not be allowed to play with the religious sentiment of our people which is ultimately to create disaffection among a section of the people, setting one community against another, which affects the national integrity? Would the hon'ble Minister assure the House that in this particular case there will be a comprehensive enquiry into all these matters, particularly in order to know the antecedents of this particular Yogi, the object of having this kind of demonstration and whether there is any link of this Yogi with some person placed in authority, some Minister or some high official of the Government?

SHRI K. C. PANT: Taking the last question first, to the best of my knowledge, there is no connection,

SHRI CHITTA BASU: To the best of your knowledge.

SHRI K. C. PANT: The trouble with such question is that the Minister does not know what to reply because it is like asking a person: "When did you stop beating your mother-in-law?" If he says "Yes", then you draw a conclusion and if he says "No", then also you draw a conclusion. Therefore, at best I can say is "to the best of my knowledge".

THE LEADER OF OPPOSITION (SHRI M. S. GURUPADASWAMY): Not mother-in-law but wife.

SHRI K. C. PANT: Each according to his own practice. According to the information available with us the Divine Light Mission was founded by Param Gurudev Hansji Maharaj in 1961 in Hardwar. He died in 1966.-Before his death he nominated his youngest son to succeed him as the head of the Mission. This present Balyogeswar is 13. He is studying in the Doon School of Dehradun. This is all the information that I have with me about this particular youngman or the Balyogeswar.

As to the charge of my hon'ble friend that the activities of this Mission lead to communal disharmony, according to the information with me, this Mission claims to have equal respect for all religions and stresses upon realisation of self through transcendentalism. I have no information to support this contention that they play one people^ one community against another.

श्री निरंजन वर्मा : जो स्वयं राम बनता हो, स्वयं कृष्ण बनता हो तो इस से राम और कृष्ण के मानने वालों को तो कष्ट होता ही है ।

श्री शीलभद्र याजी (बिहार) : वह कहता है कि श्रीकृष्ण 16 कलाओं के अवतार थे, मैं 64 कलाओं का अवतार हूँ। ऐसे खुदा मियां को आप इजाजत देते हैं जलसा करने की और कहते हैं कि सब को फ्रीडम है।

श्री के० सी० पन्त : किस कानून के तहत उस को रोका जाय अगर आप ठुपा कर बतला दें तो मैं सोचूँ ।

श्री निरंजन वर्मा : 153 के अन्तर्गत दूसरों को दुख देने की प्रणाली में सैकड़ों मकदमें चले हैं । अगर आप की इजाजत हो तो कुछ पुराने केसेज बता सकता हूँ ।

श्री के० सी० पन्त : मैंने सुना है कि उसके मिशन के जलसे में बहुत से लोग जाते हैं और उस की बात सुनते हैं । तो इन सारी चीजों में लोगों को भाग लेने से हम किसी कानून से रोक नहीं सकते । अगर कोई चाहता है कि वह अपने को राम कहे, या कृष्ण कहे और लोग उन को सुनने जाय तो उस को आप कैसे रोकेंगे ?

श्री शीलभद्र याजी : जेल भेज दीजिए उस को ।

श्री के० सी० पन्त : जहाँ तक इस बात का सवाल है कि उन को इंडिया गेट

में क्यों रोका गया, उस के पीछे क्या बात थी, जैसा आप ने पूछा, तो सच बात तो यह है कि उन को रोका इस लिए गया कि वहां जैसा आप ने कहा कि अनह्राइजिनिक कंडीशन्स पैदा हो जाती हैं और इस लिए पिछले वर्ष के अनुभव के आधार पर ही उन को इस वर्ष रोका गया।

SHRI GODEY MURAHARI (Uttar Pradesh): May I know, Sir, whether it is not a fact that several such yogis are parading this country, some of them with some genuine beliefs but most of them who are fraudulent with the intention of cheating the public and making some money have been defrauding thousands of our people. And this very incident is a pointer to the ways in which some of the groups are operating because where there should have been divine light, they seem to have seen no light, as they go and try to attack newspapers which are a little bit critical of them. I would have expected any religious mission to have the utmost tolerance. On the one hand, they say that they are tolerant towards all religions, but on the other, they do not have even the simple tolerance of facing criticism from a newspaper. Sir, if things of this type are allowed to continue, then I suppose any religious group or any group of followers of a yogi could blackmail any newspaper in this country to write things which are favourable to them. So, in the first place this is most reprehensible. At the same time, I should say that the Government is very alert to political demonstrations. I remember when we held a demonstration in April at the Patel Chowk, the police beat us up and used the utmost violence that they could use at that time. But when it comes to a following or group like this, probably there are some people who are involved in it and out of deference to them, the big people the police is inactive. Sir, I would like to know from the Government what their policy is with regard to things of this kind because this has been become a serious menace to our country.

And not only in our country, Sir, there are a lot of yogis going abroad; in every Capital of the world, you will find some Indian yogi calling himself a "Maharishi" or something or the other, and then making a lot of money. They make a lot of foreign exchange, of which there is no account submitted to the Government. They defraud and cheat the foreigners and this has brought a bad name to our country as a whole. So, I would like the Government to evolve a policy in this regard and see that such cheats are not allowed to besmich the fair name of the country. Sir, another thing that I would like to know is whether some of those yogis are not really doing the work of some foreign governments. There are some missions or groups which operate under various garbs and do some espionage activities within the country. So, all these aspects must be studied by the Government and I want the Government to evolve a policy in this regard. It is very important particularly at this time when the security of the country is threatened.

SHRI K. C. PANT: Sir, the hon Member has rightly taken exception to the use of force by the adherent of this Mission against the newspaper and I have, in fact, used the same word that he used, that their conduct was "reprehensible". I entirely agree that it ill behaves a Mission which calls itself a religious body not to have tolerance even to stomach the criticism of a newspaper. In fact, it was not criticism, it was a press report and later on the paper itself published the version given by the Mission also. So there is no justification whatsoever for this conduct. About the police I think by implication Mr. Murahari has also commended the conduct of the police in this case. So far as yogi going abroad and so on is concerned this again is something which is governed by the law of the land.

SHRI GODEY MURAHARI: But cheats can be brought to book.

SHRI K. C. PANT: Yes, if it is known that somebody has cheated and

[Shri K. C. Pant]

there is a complaint, certainly he can be brought to book. But whatever is done has to be done within the framework of the law of the land. As regards espionage, since the days of Chanakya it is known that sadhus are sometimes used for this purpose. So, one has to be alert that is all I can say. But I do not think it would be right to cast aspersions on all sadhus.

SHRI GODEY MURAHARI: I am not saying all; some of them are genuine.

SHRI K. C. PANT: There are good and bad sadhus, and I think it should be kept in a proper perspective,

SHRI N. SRI RAMA REDDY (Mysore): I am very glad the hon. Minister has admitted the reprehensible character of the crowd that had assembled in front of the *Time of India* office and caused damage to the office and proved a menace to the public who were travelling on that road which has a heavy I Sir, within one week there have been two incidents involving least respect to law, one when the ruling Congress entered 7, Jantar Mantar Road

MR. DEPUTY CHAIRMAN: This is about the attack on the Times of India Office.

SHRI N. SRI RAMA REDDY: Sir, within one week two such incidents have happened. One is the ruling party raiding No. 7, Jantar Mantar Road which was lawfully occupied by the other Congress and soon afterwards. If this state of affairs exists in the country especially at 3 critical times when we are almost near to a war with the neighbouring country, it is something that should not be allowed to go on. It ought to have been curbed. I want to know from the hon. Minister how this sadhus' incident is different from the incident that occurred at Jantar Mantar Road. Both are the same. Therefore will he on his own not see that in this country there is

more respect for law and order, more respect for the rule of law? I would like to know how and in what respects these two incidents differ. HQ&V can one be different from the other? May I also know what steps are going to be taken especially in this critical juncture to see that every citizen observes the rule of law including the ruling Congress Party which has broken it? ,

SHRI K. C. PANT: Sir, the difference between the two incidents is that in the case of the Jantar Mantar incident, apart from the technicalities of the law, there is a higher plane of political morality and on that higher plane of political morality it is a matter of some doubt as to who can really claim that particular building which was the headquarters of the political party known as the Indian National Congress for a very long time and therefore if the people have chosen to confer..

DR. BHAI MAHAVIR: Is that the way to decide the claim?

SHRI K. C. PANT:....the status of the Congress in one particular party I think that establishes in the public mind the morality of the particular claim.

SHRI N. SRI RAMA REDDY: So according to the Minister everybody can take the law into his own hand, and there need be no rule of law in the country?

SHRI K. C. PANT: He has invited this. I had not brought in Jantar Mantar. I think it is irrelevant but since he asked me the difference between the two I say that there is this consideration- in the case of Jantar Mantar while in the case of this incident no such consideration applies.

श्रीमती बिश्वावती चतुर्वेदी : उपसभा-
पति महोदय, मैं सबसे पहले हमारी पुलिस
ने जो धैर्य से काम लिया उसके लिए उसको
बधाई देती हूँ हालांकि हमारे कुछ पुलिसमैन
को आघात पहुंचा है और एक की मृत्यु हुई

है, लेकिन इसके साथ ही मैं मंत्री महोदय से यह जानना चाहती हूँ कि क्या यह सही नहीं है—मैं किसी योगी के प्रति आक्षेप नहीं कहूँगी, मैं स्वयं श्रद्धा रखती हूँ— इस तरह के बहुत से योगी आजकल हमारे देश के अंदर घूम रहे हैं जिनका संबंध विदेशों से है, या उनकी इन्वेसीज से है, और वे जामूसी का भी काम करते हैं, इसके कई उदाहरण भी हमारे सामने हैं। इन सब बातों को देखते हुए क्या मंत्री महोदय आज की ताज़क परिस्थिति में आना यह कर्तव्य नहीं समझते हैं कि ऐसे लोगों के ऊपर निगाह रखी जाए, खास तौर से ध्यान रखा जाए, ताकि हमारे देश के अंदर इस तरह के योगी के रूप में जामूस आकर विद्रोह न पैदा करें ?

श्री को० सी० पन्त : योगी हों या नहीं हों, ऐसे सब लोगों पर निगरानी रखनी चाहिए।

श्री शोलनद्र यादव : माननीय डिप्टी चैयरमैन, यह जो नवभारत टाइम्स पर डिवाइन लाइट मिशन के द्वारा प्रदर्शन हुआ, उसमें पुलिस के लोग मारे गए, बहुत नुकसान हुआ, सब पार्टी के लोग उसकी तीव्र भर्त्सना और निन्दा कर रहे हैं। मुझे अफसोस है कि जो आनन्द मार्ग है या डिवाइन लाइट मिशन है इस सबका रजिस्ट्रेशन, पंजीकरण बिहार में पटना में होता है। आपने देखा कि आनन्द मार्ग का क्या हो रहा है। मुझको खबर है, हम सबत भी लाए हैं, फोटो भी लाए हैं, रसीद भी लाए हैं, इनको फ्रेंच मिशन से, ब्रिटिश मिशन से, पोचुंगल मिशन से, अमरीका से पैसा बाजबूता मिलता है। अमरीका में जाकर बालयोगी भाषण देता है कि अब टेक्नोलॉजी से, साइन्स से काम नहीं चलेगा, अब राज उसका होगा जो आध्यात्मवाद में विश्वास करेगा। यह बड़ा भारी पॉलिटिकल मूवमेंट है। सरकार की पुलिस अकर्मण्य रही। उनका लीडर टण्डन कहता है कि दस मिनट में

हरिदत्त जर्म को खड़ा करो नहीं तो दस को जला दिया जायगा, फिर भी टिबर गैस का इस्तेमाल नहीं होता है और कहते हैं कि पुलिस बड़ी अच्छी तरह से काम कर रही थी। मिनिस्टर साहब शोलते हैं हम भी चुन लेते हैं।

श्री उपमहापति : मान लेंगे हैं।

श्री शोलनद्र यादव : देश के इन्टीग्रेशन को, राष्ट्रीयता को, देश की एकता को, खतरा है ऐसी संस्थाओं से। यह खुलेआम कहता है कि कुल तो 16 कलाओं का अवतार था, मैं तो 64 कलाओं का अवतार हूँ। जो हिन्दू है, मुसलमान है, क्रिश्चियन है या और धर्म के मानने वाले हैं उन सबको चुनौती देता है कि हमको खुदा मानो नहीं तो सबको मार दूंगा, अमरीका में भाषण देता है। यह सब हमारी सरकार बर्दाश्त करती है। जल्दी से जल्दी सरकार को डिवाइन लाइट मिशन को इल्लीगल करना चाहिए। इस बाबा को जेल में नहीं, पागल-खाने में बन्द करना चाहिए नहीं तो देश का अहित होगा। क्या मिनिस्टर साहब इस संस्था को इल्लीगल करने की हिम्मत करेंगे ?

श्री को० सी० पन्त : मैं बहुत आभारी हूँगा अगर माननीय सदस्य जो सूचना उन्होंने सदन को दी है वह मुझे भी दे दें। अगर उनके पास कुछ कागजात हैं या कोई और सूचना हो जिसके आधार पर जांच की जा सकती है तो वह मुझे जरूर दे दें।

जहाँ तक इसका सवाल है कि टेक्नोलॉजी और आध्यात्म का क्या रिश्ता है, यह तो बड़ा गहरा सवाल है। आध्यात्मवाद और टेक्नोलॉजी का क्या सम्बन्ध किया जा सकता है इस सवाल के उत्तर में मैं इस विवाद में नहीं पड़ना चाहता। तीसरी बात उन्होंने यह कही है कि बालयोगेश्वर ने कुछ ऐसे वक्तव्य दिए हैं जो आपत्तिजनक हैं। उनके बारे में भी अगर वह मुझे कोई सूचना दे सकें या कोई और कागजात दे सकें

SHRI BHUPESH GUPTA (West Bengal):

[श्री के० सी० पन्त]

या कोई कटिंग दे सकें अखबार की तो उस पर
विचार किया जा सकता है, मगर वे सूचना
दे तभी ।

Sir, very interesting replies we are getting. It is said that this Bal Yogi is studying in the Public School in Dehra Dun. He is a divine incarnation according to these people. First of all, I totally disapprove of this kind of thing which happened before the Times of Indian Office. Surely they should be firmly dealt with and these people should not be allowed to do such things. What somewhat disturbs me is the soft attitude on the part of some yogis in the Government who are the fans of these yogis. Just as you have film fans there are yogi fans in the Administration. As you know some Ministers go to the astrologers. Some Ministers go to the Yogis. Naturally the Yogis know it. Here is a government in which Yogi friends are there and may be under their influence no action is taken against the Yogis. I am not necessarily suggesting that Shri Pant is a Yogi friend. Probably he is a Yogi himself. That is a different matter. I am not accusing him of being a fan. The police handled it. But I think preventive action should have been taken earlier not to allow them to go near the building. Yogis are after all not a hefeioic people. Their affection for God does not give them enough courage to face some mundane things that we are faced with. I think some such steps should have been taken. I am in agreement with many members who said that many are in the garb of Yogis these days. They are far from God—as far as North Pole is from the South Pole. Yet they masquerade as Yogis because it is a growing profession.—Some of the Americans and others who come here are donning the garb of Yogis and pass on as Yogis. We have got an international Yogi emporium here. They are coming from all parts of the country. Would be Yogis are coming

and joining this holy crowd. This matter should be seriously considered.

Anand Marg is supposed to be an other great divine institution serving God, but committing every crime on earth including rape. What are you going to do with them? Action should be taken against them. I do not quite appreciate the attempts to equate this incident with the AICC incident or the Jantar Mantar incident. Nor do I appreciate the answer given by him. These two cannot be put on the same footing, I agree. The Minister Shri Pant is not only a member of the Congress Party whose banner he must uphold, but he is also an important member of the Government, being the Minister of State in the Ministry of Home Affairs. He should not have said anything which by implication may sound as having endorsed what was done at Jantar Mantar. I do not approve of such actions. You know my feelings about the Jantar Mantar people. They were in illegal occupation of this building, I agree. They had no right to claim everything when they were nothing. Really they took possession of this thing after the split of the Congress without any moral or political justification. You can campaign against them. But the way you entered there to take possession of it was wrong. Besides, you should have known that you are in control of the government in the Centre. This incident took place in the capital under your very nose. This would expose you to serious charges from other well-meaning quarters. You should have known that

श्री शील भद्र याजी : आप भी योगी में

जंतर मंतर चले गये ।

SHRI BHUPESH GUPTA: The Congress Party people should know that the Supreme Court judgment will make it a subject-matter of dispute. Now you find that the AICC building is under lock and key. You should have anticipated that. The moment something happens, Shri Sri Rama _ Reddy goes to the Supreme Court " without any reason. During the last

year he made the Supreme Court his abode rather than the Rajya Sabha. Such Supreme Court addicts are here. With such people in these benches, you should have taken care to see that you do not provide a handle to them so that they will go to the Supreme Court and get an injunction. Now everything is under lock and key. And this is the deadlock in Congress thinking and Congress imagination. Do not lose your imagination. You should have anticipated and you should have taken some action and when it comes at the administrative level you should condemn such action and control your party members not to do these things in this manner. Do not try to emulate them. (*Time Bell*). I think, Sir, by this they have not done good to themselves or to the country and I think, Sir, that Mr. Pant should realise as the Home Minister that he should really disapprove the kind of violent action that took place.

MR. DEPUTY CHAIRMAN: All right.

SHRI BHUPESH GUPTA: Just a minute, Sir. It may be somewhat spectacular and it may rouse the feelings of some of your followers and I can understand that in politics such things are necessary. But you are the real party at the Centre and this is the capital of the country and the Supreme Court judgment was there which should have actually prevented you. Now, Sir, I understand that the -employees who have written to you are staging a 'dharma' or, I think, in 'dharma' they want employment and probably you can provide them employment. So, you have bungled in this matter. Be careful in the future and do not do such things.

SHRI K. C. PANT: Sir, if I understand the policy of my hon. friend's party correctly, they believe that in the case of land, the landless people should go and occupy the land.

DR. BHAI MAHAVIR: You are not landless.

SHRI BHUPESH GUPTA: He puts everybody in the same category. Sir, on a point of order. Sir, Shrimati Indira Gandhi, Shri Sanjivayya and Shri K. C. Pant—these are not landless people, either politically or otherwise. Why do you bring in this issue?

MR. DEPUTY CHAIRMAN: All right. Mr. Bhupesh Gupta, please listen.

SHRI BHUPESH GUPTA: If it is your policy, then we shall follow you. You do not take any action in such cases. (Interruptions).

SHRI K. C. PANT: We have taken action...

SHRI GODEY MURAHARI: If he justifies it, we will all go and capture the land.

MR. DEPUTY CHAIRMAN: Please sit done.

SHRI K. C. PANT: Why don't you listen, Mr. Bhupesh Gupta? You had your say.

SHRI S. G. SARDESAI: Will the Ministers' bungalows also be capture-ed?

SHRI K. C. PANT: Sir, the point that he has missed is that the Government has taken action and will continue to do so. But, Sir, it does not really lie in his mouth to teach us these things. What I was saying was that it is not in conformity with what he preaches elsewhere ... (*Inter-ruptions*).

SHRI BHUPESH GUPTA: No, Sir...

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MR. DEPUTY CHAIRMAN: Please sit down. Do not interrupt.

SHRI BHUPESH GUPTA: Sir, what did I say? Sir, we never indulged in this kind of act. We will never indulge in these things. Our party never went to capture the office of the CPM. We never did it. So, Sir, it lies in our mouth to teach, more than anybody else, because what we preach we practise.

'SHRI K. C. PANT: Well, Sir, I have learnt something new today. I am also glad that my' hon. friend has also suggested that the people who have indulged in this kind of violence should be dealt with firmly. I have already indicated how we intended to deal with them firmly.

Sir, he talked of Ministers mixing with Yogis. Sir, one of the hallmarks of a Yogi is 'brahmacharya' and to that extent, I think, my hon. friend comes within the classification of Yogis and so, we all mix with him freely!

SHRI BHUPESH GUPTA: Sir, on a point of personal explanation. Sir, if I am a Yogi, how is it that not even one Minister comes to me to ask whether he shall be a full Minister or a Deputy Minister or the Prime Minister? They go to such men and when I am readily available and if I am a Yogi, you should come to me. Why don't they bring bananas to me? Why don't they worship me? They can bring mangoes and other such things.

SHRI K. C. PANT: Sir, if we knew that it was his secret ambition, we will consider it even now.

SHRI BHUPESH GUPTA: It will be my ambition if you treat me as a Yogi. You cannot call me a Yogi and deny me the Yogi's inherent fundamental rights.

SHRI K. C. PANT: That is why. I say that I have taken note of your secret ambition.

MR. DEPUTY CHAIRMAN: All Tight. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

AUDIT REPORT ON THE ACCOUNTS 1968- 69 OF THE DELHI DEVELOPMENT AUTHORITY

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING

I

(SHRI I. K. GUJRAL): Sir, I beg to lay on the Table, under subsection (4) of section 25 of the Delhi Development Act, 1957, a copy (in English and Hindi) of the Audit Report on the Accounts of the Delhi Development Authority for the year 1968-69. » iced in Library. See No. LT-1154| 71].

REPORT (1971) OF THE COMMITTEE ON GOVERNANCE OF UNIVERSITIES AND COLLEGES AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE]

शिक्षा और समाज कल्याण मंत्रालय में उपमंत्री (PROF. D. P. YADAV): Sir, I beg to lay on the Table—

(i) A copy of the Report (1971) of the Committee on Governance of Universities and Colleges (Part I) — "Governance of Universities".

(ii) A statement (in English and Hindi) giving reasons for not laying on the Table simultaneously Hindi Version of the above Report.

[Placed in Library. See No. LT-1209|

71].

STATEMENTS SHOWING ACTION TAKEN ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT!

संसदीय कार्य विभाग तथा नौवहन और परिवहन मंत्रालय में राज्य मंत्री

(SHRI OM MEHTA): Sir, I beg to lay on the Table the following statements (in English and Hindi) showing the actions taken by Government on .